

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3639
TO BE ANSWERED ON 22.03.2023**

ENCROACHMENT OF RAILWAY LANDS

**3639. DR. A. CHELLAKUMAR:
SHRI PRADYUT BORDOLOI:
SHRI VINCENT H. PALA:
SHRI ASADUDDIN OWAISI:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways earmarks its land along railway lines or stations for its future development;**
- (b) if so, whether a large portion of railway land is encroached upon all over the country;**
- (c) if so, the time since when the Railways has earmarked its land along railway lines in the country particularly in Haldwani of Uttarakhand;**
- (d) whether the Railways had given any notice to encroachers in the past to vacate the land, if so, the details thereof;**
- (e) whether the residents of this land have lease deeds and even Government schools are running from this land, if so, the complete details thereof; and**
- (f) the further steps taken/likely to be taken by the Government in this regard?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI ASHWINI VAISHNAW)**

(a) to (f): Railway land along railway lines and at stations is earmarked for future development such as additional lines to cater to future traffic requirements, construction of Railways' new establishments, etc. Land parcels not required for operational purposes in near future is entrusted to

Rail Land Development Authority (RLDA) for commercial development. As on 31.03.2022, a total of 782.81 Hectare of Railway land which includes some part of railway land at Haldwani is under encroachment all over the country. As per the order of Hon'ble High Court, Nainital, total 4365 encroachers were identified during joint survey with State and Nagar Nigam authorities in Haldwani in 2017. Railways have not issued any lease deeds to the residents of this encroached area. As per joint survey of 2017, 5 nos. of Government schools exist in this encroached land. Notices were served to encroachers in Haldwani after joint survey with State Government in 2017 and January 2023. At present, the eviction process has been stopped and the matter is subjudice before Hon'ble Supreme Court.
